
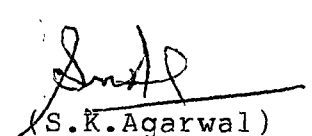


**In The Central Administrative Tribunal  
Jaipur Bench, Jaipur**

O.A./T.A./M.P. No. 607/2001

Rita Singh Versus K.V.S. and ors.

| Date of Order | Orders  |
|---------------|---|
| 15.1.2002     | <p>Later on Shri Manish Bhandari, counsel for applicant appeared.</p> <p>2. Heard the learned counsel for the applicant.</p> <p>3. In view of the provisions contained in rule 6 of Central Administrative Tribunal (Procedure) Rules, 1987, this Tribunal has no jurisdiction to entertain this OA. Central Administrative Tribunal, Jodhpur Bench is having the jurisdiction.</p> <p>4. Therefore, this OA may be returned to the applicant/ to his lawyer for filing before the competent court of jurisdiction.</p> <p>5. This OA is disposed of accordingly.</p> <div style="display: flex; justify-content: space-between; align-items: flex-end; margin-top: 20px;"><div style="text-align: center;"><br/>(H.O. Gupta)<br/>Member (Administrative)</div><div style="text-align: center;"><br/>(S.K. Agarwal)<br/>Member (Judicial)</div></div> |

Recd. Part B  
with extra sets  
along with copy  
of the order  
A/S  
28/1/02